....Respondents

Central Administrative Tribunal Madras Bench

OA 310/01585/2019

Dated Thursday the 28th day of November Two Thousand Nineteen

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

F.Sheik Mathar, 5/36, Muslim Street, Peruvilai 629003, Kanyakumari District.Applicant

By Advocate M/s. K. M. Ramesh

Vs

1.Union of India, rep by Director General, Department of Posts, Dak Bhavan, New Delhi 110001.

2. The Chief Postmaster General, Tamil Nadu Circle, Anna Salai, Chennai 600002.

3. The Postmaster General, Southern Region, Madurai 625001.

4. The Senior Superintendent of Post Offices, Kanniyakumari Division, Nagercoil 629001.

By Advocate Mr. K. Ramasamy

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"Issue appropriate direction directing the respondents no. 2 to 4 to consider and dispose of the applicant's representations dated 24.09.2018, 17.09.2019 and 15.10.2019 wherein he sought restoration of his seniority in LSG cadre in the Circle Gradation List and for placing him in higher position within a time frame and till such time not to grant any promotion based on the Draft Circle Gradation List of LSG Cadre and to pass such other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

- 2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant had submitted various representations and the final representation is produced as Annexure A8 dt. 15.10.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.
- 3. Mr. K. Ramasamy takes notice for the respondents.
- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A8 representation of the applicant dt. 15.10.2019 in accordance

with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) 28.11.2019 Member (J)
AS